

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 1854

TO BE ANSWERED ON MONDAY, December 19, 2022/Agrahayana 28, 1944 (Saka)

CAPITAL INVESTMENT SCHEME

1854. SHRI V.K. SREEKANDAN

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has provided special assistance to the State Governments under capital investment scheme for 2022-23 and if so, the details thereof;
- (b) whether the Government has put States into different groups and assistance is provided to each State as per the group's eligibility and if so, the details thereof;
- (c) the total amount disbursed under the said scheme and the amount paid to each State as of date;
- (d) whether the State Government of Kerala has submitted its proposal under the said scheme; and
- (e) if so, the details thereof and the action taken by the Government thereon?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): Yes Sir. The Department of Expenditure, Ministry of Finance is providing 50-year interest free loan to States under the 'Scheme for Special Assistance to States for Capital Investment, 2022-23'. The Scheme includes an amount of Rs. 25,000 crore for incentivising State Governments for PM Gati Shakti related expenditure; supplemental funding for priority segments of PMGSY including States' share of PMGSY; digitisation; capital projects on Optical Fiber Cable (OFC); urban reforms; and disinvestment of State Public Sector Enterprises (SPSEs) & asset monetization. Out of the total budgetary allocation of Rs. 1 lakh crore for 2022-23, untied amount of Rs. 80,000 crore under Part-I of the Scheme and Rs. 5,000 crore under Part-II for PM Gati Shakti related expenditure have been allocated to States in proportion to their share of Tax Devolution for 2022-23. The rest of the amount is available to States based on meeting certain reform criteria.

(b): In case of Part-IV (Incentives for Digitization), Part-V (Optical Fibre Cable) and Part-VI (Urban Reforms), States have been divided into groups with different ceiling for maximum amount admissible on completion of reforms. However, there is no difference in eligibility criteria for different groups.

(c): The details of the eligible amount that can be availed by each of the States, approved amount of capital expenditure by States and released amount of special assistance (loan) to States under the Scheme for Special Assistance for Capital Investment, 2022-23 are provided in Annexure.

(d) and (e): Yes Sir. The State Government of Kerala vide letter No. PLG-A(R)/10/2022-FIN. dated 10.11.2022 has submitted proposals against untied allocation of Rs. 1,540 crore under Part-I and Rs. 96 crore under Part-II (PM Gati Shakti related expenditure) of the 'Scheme for Special Assistance to States for Capital Investment, 2022-23'. After examination of the proposal and considering recommendations of the Nodal Department i.e. Department for Promotion of Industry and Internal Trade (DPIIT), an amount of Rs. 1,636.00 crore has been approved and an amount of Rs. 866.00 crore has been released to the State. Further, based on recommendations of Department of Telecommunications, Ministry of Communications, capital expenditure on the capital projects on OFC Network amounting to Rs. 85.00 crore has also been approved and released to the State. Moreover, based on recommendations of Ministry of Rural Development towards supplemental funding for priority segments of PMGSY including States' share of PMGSY, an amount of Rs. 44.45 crore has been released to the State of Kerala.

**ANNEXURE REFERRED IN REPLY TO THE PART (C) OF LOK SABHA
UNSTARRED QUESTION NO. 1854 FOR MONDAY, DECEMBER 19TH, 2022.**

ANNEXURE

Scheme for Special Assistance to States for Capital Investment for 2022-23

(Rs. in crore)

S. No.	Name of State	Maximum Eligible Amount for the State	Approved Capital Expenditure	Amount Released *
1	Andhra Pradesh	5561.38	3795.75	2176.75
2	Arunachal Pradesh	2679.77	1483.75	770.38
3	Assam	4346.54	2658.00	1407.00
4	Bihar	10725.42	8656.02	4555.79
5	Chhattisgarh	4843.86	2172.56	1333.01
6	Goa	1518.25	378.00	223.50
7	Gujarat	5220.52	3110.00	1575.00
8	Haryana	2577.00	994.00	512.00
9	Himachal Pradesh	1925.99	756.00	248.81
10	Jharkhand	4464.32	2895.00	1572.00
11	Karnataka	5399.35	3256.00	1797.00
12	Kerala	3342.74	1765.45	995.45
13	Madhya Pradesh	8775.51	6771.89	3631.89
14	Maharashtra	7976.13	5884.40	3297.63
15	Manipur	1781.81	659.00	361.75
16	Meghalaya	1845.41	684.00	377.00
17	Mizoram	1597.51	280.26	177.63
18	Nagaland	1653.73	483.43	255.93
19	Odisha	5542.33	0.00	0.00
20	Punjab	3380.32	1536.00	724.90
21	Rajasthan	7072.96	5297.00	2886.50
22	Sikkim	1518.38	379.00	224.00
23	Tamil Nadu	5771.27	3651.00	2019.50
24	Telangana	4205.98	2280.74	1477.07
25	Tripura	1799.45	651.00	301.34
26	Uttar Pradesh	17628.93	15492.91	7654.57
27	Uttarakhand	2565.92	1000.00	423.09
28	West Bengal	8700.73	0.00	0.00

* As on 15.12.2022.
